

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR PANKAJ BHANDARI

Criminal Appeal No(s). 990/2013

G.VENKATANARAYANAN

Appellant(s)

VERSUS

STATE OF TAMIL NADU TR.CBI

Respondent(s)

Date : 17/07/2014 This appeal was called on for hearing today.

For Appellant(s)

Ms. Uttara Babbar ,Adv.

For Respondent(s)

Mr. Karunakar Mahalik, Adv.
Mr. B. V. Balaram Das ,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the learned counsel for
the parties to file additional documents, if any.

List again on 8.9.2014.

(PANKAJ BHANDARI)
Registrar

Signature Not Verified

Digitally signed by
Rupam Dhamija
Date: 2014.07.19
10:35:43 IST
Reason: